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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 104/2001
IN

OA No. 371/2000,

New Delhi: this the 14th day of MARCH, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Sh. Yogesh Kumar Sharma,
S/o Late Sh. K.D. Sharma,
R/o 201/31, Ram Chander Gali,
Adarsh Mohalla,
Maujpur.

..... Applicant.

Versus

1. Govt. of NCT of Delhi,
through
Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi.

2. Director of Education,
Directorate of Education,
Old Sectt.
Delhi.

3. Deputy Director of Education (Admn),
Directorate of Education,
Establishment III Branch,
Old Sectt.,
Delhi.

..... Respondents.

ORDER (BY CIRCULATION)

S.R. Adige, VC(A):

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC.

3. The RA is rejected.

A. Vedaravalli
(DR. A. VEDAVALLI)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).

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